CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00653/2017

DATED THIS THE 14TH DAY OF AUGUST, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI CV SANKAR, MEMBER (A)

N.Gunashekar, S/o Sri N.Nagaraj, Aged about 51 yrs. (Retd. SSE(E)/AC/YPR) R/o No.688, 2nd cross, Vrishabavathinagar, Banashankari 6th Stage, 4th T Block, Bangalore 560062.

... Applicant

...Respondents.

(By Shri K.Shivakumar.... Advocate)

VS.

1.Union of India, Represented by The General Manager, South Western Railway, Hubli.

- 2.Principal Chief Personnel Officer, South Western Railway, Hubli .
- 3.Chief Electrical Engineer, South Western Railway, Hubli
- 4.Senior Divisional Electrical Engineer, South Western Railway, Bangalore.

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(By Shri J.Bhaskar Reddy, Railway Standing Counsel)

ORDER (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

- 1. Heard. The matter is in a very short compass. The matter relates to voluntary retirement sought for by the applicant. Apparently, vide Annexure-A1 he had sought for voluntary retirement and therefore within the time provided for it, the respondents should have answered. Vide Annexure-A3 applicant submits that he had himself retired after handing over charge to Shri Dasari Hari Krishna in the absence of receipt of any communication from the respondents.
- 2. Now, the respondents would say in paragraph 6 of the reply that the handing over the charge to Shri Dasari Hari Krishna was without any prior permission of the competent authority. They would also say that the applicant had not handed over Tools & Plants items and other documents like contract papers, store papers etc., to any one. Therefore, we asked for the details of such things to be handed over, from Shri J.Bhaskar Reddy, learned counsel which he is unable to illuminate this point at all. But, still we would direct the applicant to be personally present before the concerned competent authority who is Senior Divisional Electrical Engineer, Respondent No.4 who shall inform him as to the nature and number of Tools & Plants items which is required to be handed over along with connected documentation to show that it has been in applicant's possession. On such things being

done, applicant will hand it over and then DCRG and other benefits will be released within one month next, as if voluntary retirement has been accepted on the concerned date mentioned in Annexure-A2 &3.

3. OA is allowed as above. No order as to costs.

(CV SANKAR) MEMBER(A) (DR. K.B. SURESH) MEMBER(J)

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Annexures referred to by the applicant in OA.No.653/2017

Annexure A-1: Copy of VR request representation dated 1.6.2017

Annexure A-2: Copy of VR request representation dated 1.6.2017

Annexure A-3: Copy of letter of R-4 dated 4.10.2017.

Annexure A-4: Copy of letter of R-4 dated 14.10.2017.

Annexure A-5: Copy of letter of R-4 dated 23.10.2017.

Annexures referred to in the reply

Annexure R1: Copy of muster particulars of the applicant.

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